

Naib Courts, etc. for these courts and approval of a scheme for engagement of Public Prosecutors, Pairvi Officers, etc. on contract basis, pending recruitment of officers on regular basis.

(b) The Lokpal Bill, 2011, as already introduced in Lok Sabha, contains a provision for amendment of sections 13 and 14 of the Prevention of Corruption Act, 1988 to enhance the maximum imprisonment for offences under the said sections, to ten years. There is no proposal for amending the Indian Penal Code for this purpose.

Commissioning of Kudankulam Nuclear Power Project

*332. SHRI A. ELAVARASAN: Will the PRIME MINISTER be pleased to state:

(a) whether troubled by protests and blockades, the Nuclear Power Corporation of India has decided to postpone commissioning of the first 1000 mw unit of Kudankulam Nuclear Power Project;

(b) if so, the details thereof;

(c) whether the engineers are still assessing the working of the systems after crucial hot run of the plant;

(d) if so, the details thereof;

(e) whether any new deadline has been fixed for commissioning the Unit-I and II; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) The agitation against the Kudankulam project by a section of the local people started about three months ago due to apprehensions of the safety following the Fukushima (Japan) incident and campaign by groups ideologically opposed to nuclear power. The agitation has hampered work on the project, which has resulted in delay in commissioning the units at Kudankulam.

(c) and (d) Kudankulam Nuclear Power Plants (KKNPP), Units 1 and 2 are at advanced stage of commissioning. The 'hot run' has been completed in Unit 1 in July, 2011. Several reactors and auxiliary systems have been made functional. The unit is made ready for fuel loading. At present, maintenance work is being undertaken at the plant.

(e) and (f) The plan was to start generation from the plant in the current financial year. The agitation has affected the attendance of employees and the contractors workers. On normalization of the situation, the mobilization of workers will take time and will have effect on regaining the momentum. The further works include fuel loading,

approach to criticality, mandatory tests and synchronization to the grid in the units 1 and 2, including obtaining necessary clearances at different stages from Atomic Energy Regulatory Board.

Playgrounds for tribal youth

*333. SHRI MOHD. ALI KHAN: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the Ministry is planning playgrounds for tribal youth; and
- (b) if so, the details thereof and the role of Gram Panchayats in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) The Ministry is implementing 'Panchayat Yuva Krida Aur Khel Abhiyan (PYKKA) scheme from 2008-09, through the State Governments and UTs, for development of playfields in all village and block panchayats including tribal areas of the country in a phased manner, at an annual coverage of 10% (the coverage is 20% in the border districts of special category States including North Eastern States).

(b) Under the PYKKA scheme, Rs.549.25 crore has been released to States/UTs to cover 50,925 village/block panchayats during the period from 2008-09 to 2011-12 (upto 30th November, 2011). Panchayat is the main implementing agency for developing sports and games under the scheme in the village/block panchayats.

Splitting of OBC into sub-groups

*334. SHRI D. RAJA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether it is a fact that a sub-group of the Planning Commission has suggested that Government should initiate legal measures to split the Other Backward Classes (OBC) into sub-groups based on their socio-economic status; and
- (b) if so, the details thereof and Government's decision thereon?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MUKUL WASNIK): (a) and (b) The Planning Commission constituted a Working Group on 7.4.2011 on empowerment of Other Backward Classes (OBCs), Nomadic, Semi-nomadic and Denotified Tribes for the formulation of Twelfth Five Year Plan. The Working Group further constituted three sub-groups to give recommendation on the various terms of reference assigned to the Working Group. One of the sub-groups has *inter-alia* suggested that legal measures may be taken to categorize OBCs into two sub-groups – Backward Class (BC) and Most Backward Class (MBC) on the basis of their social, economic and educational status. The Report of the Working Group along with the reports of the three sub-groups was submitted to the Planning Commission on 12.10.2011.